

Assessment against M/s. Cyanamid

2033. CHOWDHARY RAM SEWAK: Will the Minister of INDUSTRY be pleased to state:

(a) what is the quantity of each of the bulk drugs involved on which the amount has been assessed against Cyanamid along with the name of bulk drug and at what rate the amount has been recovered;

(b) what are the details of formulations based on each of the bulk drug and what is the amount that has been assessed on each of the formulations;

(c) what are the packs and strengths of each formulations involved and what was the quantity of each taken along with the rate at which the amount has been assessed;

(d) whether it is a fact that the company represented against the assessment;

(e) if so, what are the contents of the representation and what action has been taken;

(f) whether any other company also submitted any representation; and

(g) if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (g) The required details in the question are quite voluminous. The time & efforts required for collection of these details will not be commensurate with the results likely to be achieved. However the representations made by the company were taken into account by the special team before finalising the report.

Overcharging on formulations

2034. DR. G. VIJAYA MOHAN REDDY: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 965 given in the Rajya Sabha on the 25th November, 1985 and state:

(a) whether it is a fact that instances of overcharging the consumer on the for-

mulations of Doxycycline, Ethambutol, Tetracycline Hcl., Dextropropoxyphene and Pyrental Pamoate came to the notice of his Ministry;

(b) if so, the names of the formulators to whom notices were sent on the above mentioned formulations;

(c) the names of the companies from whom his Ministry got the details in respect to procurement price and sales turnover of each unit;

(d) whether his Ministry has worked out the amount overcharged by these companies; and

(e) if so, names of the companies, amount overcharged by each and amount recovered from each during the last three years?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Instances have come to the notice of the Government that amounts are recoverable under para 7(2) of DPCO, 1979 in respect of certain drugs.

(b) to (e) The amounts assessed for recovery have been disputed in a number of cases on various counts. It has been decided to refer this matter to a high powered committee.

Marketing of Dextropropoxyphene combinations

2035. DR. G. VIJAYA MOHAN REDDY: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3351 given in the Rajya Sabha on the 22nd August, 1988 and state:

(a) whether it is a fact that Dextropropoxyphene combinations are being marketed by the Wockhardt from the very beginning without price approval;

(b) whether it is also a fact that the company has by passed the law on one pretext or the other from the very beginning;

(c) since when they are indulging in this practice and how many times they have